ITEM NO.50 COURT NO.16 SECTION II-A

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s).45823/2025

[Arising out of impugned final judgment and order dated 04-05-2017 in CRLA No. 1022/2009 04-05-2017 in CRLA No. 1023/2009 passed by the High Court of Judicature at Bombay]

BIPINCHAND KANAIYALAL JOSHI @ LALA DOCTOR Petitioner(s)

VERSUS

THE STATE OF GUJARAT & ANR. Respondent(s)

FOR ADMISSION and I.R.
IA No. 227745/2025 - CONDONATION OF DELAY IN FILING
IA No. 227736/2025 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT
IA No. 227731/2025 - EXEMPTION FROM FILING O.T.

Date : 16-09-2025 This matter was called on for hearing today.

CORAM :
HON'BLE MR. JUSTICE RAJESH BINDAL
HON'BLE MR. JUSTICE PRASHANT KUMAR MISHRA

For Petitioner(s) :Mr. Nachiketa Joshi, Sr. Adv.
Mr. Ayush Anand, AOR
Mr. Vishal Kumar, Adv.
Mr. Sai Shashank, Adv.

For Respondent(s) :

UPON hearing the counsel the Court made the following
O R D E R

On the request of learned counsel for the petitioner, list on 23.09.2025.

(KRITIKA TIWARI) (AKSHAY KUMAR BHORIA)
SENIOR PERSONAL ASSISTANT COURT MASTER (NSH)

Signature Not Verified
Digitally signed by NIDHI AHUJA
Date: 2025.09.18 16:05:02 IST
Reason: